

Urgent Court Matter**HP STATE POLLUTION CONTROL BOARD,  
BELOW BCS, PHASE-III, NEW SHIMLA**

No. PCB/OA No. 593/2017 - 16640

Dated: 26-10-2023

From: The Member Secretary

To

✓ The Registrar General,  
Hon'ble National Green Tribunal  
Faridkot House, Copernicus Marg, Near India Gate, New Delhi,  
Delhi 110001.

**Sub: - Original Application No. 593/2017 Paryavaran Suraksha Samiti &  
Anr. vs Union of India and Others.**

Sir,

Kindly refer to order dated 17-8-2023 passed by Hon'ble NGT in the  
afore-cited matter (related to setting up and functioning of CETPs/STPs in the entire  
country) wherein following directions were passed:-

*"....8. Learned Counsel appearing for the State sought a short time to  
submit the report. Since the matter pertains to PAN India, thus, for compliance of  
order of the Hon'ble Supreme Court of India passed in Paryavaran Suraksha Samiti &  
Anr. vs. Union of India & Ors., quoted above, notice is required to be sent to all the  
State PCBs/PCCs to submit the compliance report within two months by e-mail at  
judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and  
not in the form of Image PDF. CPCB is directed to call and compile the report and  
submit with its recommendations before this Tribunal....."*

In this connection, the detail status report of CETPs/STPs in the State of  
HP is annexed as **Annexure-A**. which may kindly be taken on record please.

(Encl: As above)

Yours faithfully



Anil Joshi, (IFS)

**Member Secretary  
HPSPCB, Shimla-9**



Annexure-A



**HP State Pollution Control Board**  
HIM Parivesh Bhawan, Phase-III, New Shimla-09  
Phone No. 0177-2673766, 2673020 FAX-0177-2673018



वसुधैव कुटुम्बकम्  
ONE EARTH • ONE FAMILY • ONE FUTURE

No. HPSPCB/NGT/ O.A. No. 593/2017/ Paryavaran Suraksha Samiti/ 2022 10593  
Dated 25-10-2023

To

✓ Member Secretary,  
HPSPCB, Shimla

**Subject: - Hon'ble NGT (PB) orders in the matter of Original Application No. 593/2017 (W.P.(Civil) No. 375/2012) with M.A. No. 62/2023 in Original Application No. 670/2018.**

Sir

This is in reference to the Hon'ble NGT directions issued vide order dated 17.08.2023 in OA No. 593 of 2017. In this regard, the information related to status of sewage management and Common Effluent Treatment Plant (CETP) for kind information please.

Yours faithfully

Signed by

Chandan Kumar Singh

(Chandan K. Singh)

Environmental Engineer

Waste Management Division-I

HPSPCB, Shimla

Encl.: As mentioned above.

SLO  
20Hb  
25/10/23

**Compliance Report on behalf of HPSPCB in compliance to order dated 17.08.2023 passed by Hon'ble NGT in OA No 593/2017 titled Paryavaran Suraksha Samiti &Anr. vs. Union of India &Ors.**

The Hon'ble NGT vide order dated 17.08.2023 passed the following directions for compliance to all PCBs :-

*".....8. Learned Counsel appearing for the State sought a short time to submit the report. Since the matter pertains to PAN India, thus, for compliance of order of the Hon'ble Supreme Court of India passed in Paryavaran Suraksha Samiti &Anr. vs. Union of India &Ors., quoted above, notice is required to be sent to all the State PCBs/PCCs to submit the compliance report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. CPCB is directed to call and complete the report and submit with its recommendations before this Tribunal....."*

The Hon'ble NGT in order dated 17.08.2023 also referred to the directions of Hon'ble Supreme Court of India (in para 9, 10, 13) which are also reproduced here as under: -

*".....9. Apart from the above, the mere setting up of STPs is not enough. The maintenance of the STPs and their performance and capacity to deal with sewage which is generated is another matter which has to be duly scrutinized and monitored. The treatment of sewage which is generated in the villages, towns and cities is a matter of utmost concern. Untreated sewage waste is discharged into rivers and naalas polluting the very sources of water upon which the survival of the population and bio diversity depends."*

*13. The National Green Tribunal is authorized in terms of the present order to suitably extend time should it be satisfied that all necessary steps have been pursued with a sufficient degree of alacrity. The Tribunal shall also take stock of the issues which have been set out above in relation to due monitoring of the performance of the STPs and steps for ensuring up-gradation and maintenance. The Tribunal shall also ensure that an accountable mechanism is set up in the State of Uttar Pradesh to take stock of the performance of the STPs, providing for adequate funds for up-gradation and maintenance as required and for attending to all other administrative issues and problems....."*

1. In reference to afore-cited directions passed by Hon'ble NGT, it is submitted that the issue of sewerage generation and treatment is also being monitored at Govt level as per directions of the Hon'ble NGT in O.A. No. 606 of 2018. During the personal hearing on 16.03.2023 the Status of sewerage generation and treatment has been reviewed by Chief Secretary, Govt. of HP. Further, Principal Secretary (Jal Shakti Vibhag) was also reviewing the status of sewage management on monthly basis. The status of sewage management in HP is as below: -

**Urban Area**

- In Urban area, Jal Shakti Vibhag (JSV) and in Shimla city Shimla Jal Prabandhan Nigam Ltd. (SJPNL) is responsible for treatment of sewage. The brief status is as below: -

Status	As on March 2023	As on August 2023	Remarks
Total No. of ULBs in the State	61	61	The execution of Sewerage Schemes have been severely

Total No. of installed STPs/ ULBs with STP facility	67/36	67/36	affected due to unpredicted heavy rains in the month of July and August which cause hindrance in execution of work, Sewer network was badly damaged and site have been flooded and damaged which slowed down the progress of work
Sewerage generation in MLD	91.95	91.95	
Installed Capacity of STPs in MLD	114.80	121.903	
Sewage inflow in MLD	79.61	83.217	
Excess installed capacity	22.85	29.953	
Gap in treatment	12.34	8.733	
<b>Although, overall adequate capacity is available, however, there is a gap of 22.15 MLD in 32 towns.</b>			

- Jal Shakti Vibhag has targeted to complete STPs in 9 Towns by March, 2024. The progress is as under:

Sr. No.	Location of STP	Current Gap in 2023	Capacity (in MLD)	Status as on August -2023		
				Networ king	STP	
					Civil	Mechanical
1	Gagret	0.42	3.14	97%	100%	97%
2	Rewalsar (Chalahar)	0.13	0.35	73%	96.5%	97.5%
3	Chowari	0.24	1.1	75%	100%	95%
4	Santokhgarh	1.18	2.5	0%	85%	85%
5	Mandi-(Raghunath ka Padhar& Khaliyar)	1.09	6.28	53%	72%	25%
6	Chamba (Parel)	0	0.87	75%	97%	97%
7	Dalhousie	0.7	2.7	97%	85%	80%
8	Parwanoo Zone-II	0.27	1.00	65%	75%	65%
9	Dharamshala	0	0.95	76%	100%	NA

- Further, 4 Nos. schemes have been approved under AFD which shall reduce the gap of 8.78 MLD by March 2026.
- More efforts are being made to reduce the gap in 10 towns for which planning have been made and sent to Government for approval of CSAPs-Used water Management under SBM (U)-2.0 and if approved, it will further reduce the gap of 6.15 MLD by December, 2026.
- Total 44935 connections were already released upto March 2023. Jal Shakti Vibhag has released 605 No. connections by August 2023. Total released connection till August, 2023-45540 No.

#### Rural Sector

- There are 8 nos. of STPs operational in State in Rural area detail of which is as below: -

Sr. No.	Location	Existing STP Capacity in MLD	Capacity being utilized in MLD
1.	Bharmour- Hadsar	0.21	0.08
2.	Marhi-Manali	0.2	0.2
3.	Sandhole Phase -I	0.31	0.15
4.	R/Peo -Sarbo	1	0.58

5.	Sangla (Phase - II & III)	0.13	0.08
6.	Jakhri	1	0.72
7.	Kunihar	0.9	0.70
8.	Chintpurni-Zone-I	0.57	0.10
	<b>Total</b>	<b>4.32</b>	<b>2.61</b>

- Total 1455 connections were released upto March 2023. Jal Shakti Vibhag has released 133 No. connections by August 2023. Total released connection till August, 2023- 1588 No.
- Further the status of the Liquid Waste Management in rural area is as below: -

Status	As on August 2023
No. of Retrofitting single pit to Twin pit Toilets	48
Adding Soak Pits to Septic Tanks	2
Households having Soak pits/ other disposal of Grey Water	16963 - Soak Pits 290 – Leach Pits 133 – Magic Pits
Community soak pits	4352

2. That the further directions of the Hon'ble Supreme Court of India in para 10 referred to by Hon'ble NGT in order dated 17-8-2023 states that: -

**“.....10. While this Court had in its judgment laid down time lines for the construction of STPs and CETPs, of equal importance is the need to ensure that:**

- (i) The CETPs with the requisite technology and capacity are duly commissioned;**
- (ii) After the commissioning of the CETPs/STPs, they continue to remain operational;**
- (iii) The CETPs/STPs are duly maintained and upgraded as the need may arise;**
- (iv) There is due monitoring at the administrative level on a real time basis of the performance of the CETPs, the deficiencies which may arise in the course of functioning and work of repair and maintenance; and**
- (v) Entrustment to an authority which would be accountable for the due performance of the CETPs.....”**

- In compliance to afore-cited direction it is submitted that, currently, there is one CETP Operational, one under commissioning phase and one CETP is proposed in the State of Himachal Pradesh. The brief of CETPs is as below: -

Sr. No	Location	Capacity	Status	Remarks
1	CETP at Kenduwal, Baddi, District-Solan (HP)	25	Operational	<ul style="list-style-type: none"> <li>• Baddi Infrastructure has been incorporated as a Special Purpose Vehicle (SPV).</li> <li>• The Online Effluent Monitoring Station has been installed.</li> <li>• The CETP is compliant on all parameters apart from Bio-assay.</li> <li>• Further upgradation work i.e. 3MLD Effluent Refractory</li> </ul>

				Management & TDS Reduction in CETP is proposed. The pilot trials at pilot plant Ahemdabad has been carried out. The tendering process shall commence after final reports of samples after testing are received.
2	CETP Kala Amb, District-Sirmour	5 (Phase-I 2.5 MLD)	Under Commissionin g	<ul style="list-style-type: none"> <li>• The CETP-cum STP plant is completed. The project is based on MBBR technology which is a combined stream of Industrial Effluent and Municipal sewage in the ratio of (0.80 MLD:1.70 MLD).</li> <li>• The Online Effluent Monitoring Station is in place.</li> </ul>
3	CETP at Paonta Sahib, District-Sirmour HP	2	Proposed	<ul style="list-style-type: none"> <li>• SPV i.e., M/s Sirmour Green Environ Ltd has been formulated. The revised DPR as per guideline of the new scheme has been submitted to the Nodal Agency.</li> </ul>

- State Board in addition to online continuous monitoring is also conducting manual monitoring on monthly basis of CETP in the State of HP. Further State Board has directed the Department of Industries vide letter dated 20.09.2023 to pursue the matter of commissioning of two proposed CETPs at Kala Amb and Paonta Sahib on priority (*copy enclosed*).

  
**Environmental Engineer**  
**HPSPCB,**  
**HQ, Shimla**



**HP State Pollution Control Board**  
 HIM Parivesh Bhawan, Phase-III, New Shimla-09  
 Phone No. 0177-2673766, 2673020 FAX-0177-2673018



एक ही धरती एक ही परिवार एक ही भविष्य  
 ONE EARTH • ONE FAMILY • ONE FUTURE

**No. HPSPCB (NGT) O.A. No. 673/2018/ Polluted River Stretches /2022 - 8928-29**  
**Dated:- 20.09.2023**

To

The Director,  
 Directorate of Industries,  
 Udyog Bhawan, Bemloe, Shimla 171001 H.P.

**Subject: - 17<sup>th</sup> Meeting of Central Monitoring Committee in the NGT matter O.A. No. 673 of 2018-reg.**

Sir,

In reference to the 17<sup>th</sup> meeting of Central Monitoring Committee in the Hon'ble NGT matter O.A. 673 of 2018, held on date 12.09.2023 under the chairmanship of Secretary DoWR, RD&GR, Ministry of Jal Shakti. In the said meeting, following issues were flagged and directions were issued by the Chairman: -

Issue	Direction
The proposal of the CETP Paonta Sahib is still under progress and no timeline for the completion of the CETP Paonta Sahib has been submitted.	The State shall pursue the matter of the funding from the Department of Pharmaceutical and submit the completion timeline of the CETP Paonta Sahib.
There has been significant delay in the commissioning of the CETP Kala Amb.	State may ensure the commissioning of CETP Kala Amb within 15 days.

Thus in view of above it is requested to kindly expedite the work of the above mentioned actionable points and submit a report to State Board so that same could be apprised to Central Monitoring Committee.

Yours faithfully,  
 Signed by

Anil Joshi  
 (Anil Joshi, IFS)

Date: 19.09.2023 15:16:00  
 Member Secretary  
 HPSPCB

Copy to

Pr. Secretary (Industries) to GoHP for kind information and requested to issue necessary direction to quarter concerned for compliance.

-sd-  
 (Anil Joshi, IFS)  
 Member Secretary  
 HPSPCB